

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 45 of 2003

Jabalpur, this the 1st day of April 2003.

Hon'ble Mr. Shanker Raju - Member (Judicial)
Hon'ble Mr. R.K.Upadhyaya - Member (Admnv.)

Smt. Mannabai
W/o Late Shri Chamrulal
R/o Village Richhai, Distt.
Jabalpur (M.P.)

- APPLICANT

(By Advocate - Mr.N.Pandharkar)

VERSUS

1. Union of India
Through The Secretary,
Ministry of Defence
New Delhi.
2. The General Manager,
Gun Carriage Factory,
Jabalpur (M.P.)

- RESPONDENTS

O R D E R (ORAL)

By Shanker Raju, Member (Judicial):

On the strength of the fact that the applicant is a legally married wife of late Shri Chamrulal, a retired Government servant, ^{the} and has preferred a representation to the respondents regarding family pension, which is not yet disposed of.

2. Ends of justice would be met if the present O.A. is disposed of with a direction to the respondents to consider the claim of the applicant for family pension in accordance with the rules and instructions by detailed and speaking order within a period of two months from the date of receipt of copy of this order. We order accordingly. O.A. stands disposed of.

(On Behalf of)

(R.K.Upadhyaya)
Member (Admnv.)

S.Raj

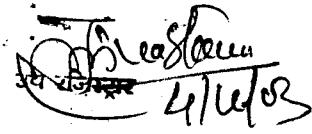
(Shanker Raju)
Member (Judicial)

कृठांकन से ओ/वा. उत्तराखण्ड विभाग
प्रतिविधि वाले जिले

- (1) राज्यविधि, उच्च अदायक विधि
- (2) जनतावारी विधि/वीमनवारी विधि
- (3) प्रत्यक्षी विधि/वीमनवारी विधि
- (4) उत्तराखण्ड विधि, विधायक विधि

सूचना एवं आवश्यक कागजांच

लापुर अप्रूप विधि
मुख्यमंत्री विधि/वीमनवारी विधि
RDP-XO.2-2019


D.P. Pandherkar
मुख्यमंत्री
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